

**GOVERNMENT OF INDIA
RAILWAYS
LOK SABHA**

UNSTARRED QUESTION NO:802

ANSWERED ON:22.11.2001

TRAIN DACOITIES IN BIHAR

BHUPENDRASINH PRABHATSINH SOLANKI;BODAKUNTI VENKATESHWARLU;BRAHMANAND MANDAL;MANIBHAI
RAMJIBHAI CHAUDHARY

Will the Minister of RAILWAYS be pleased to state:

- (a) the number of train dacoities that had occurred in Bihar and other States during the last three months;
- (b) whether the Government propose to issue Railway posters to curb train robberies and to prevent such incidents for the security of passengers;
- (c) the total amount looted in those dacoities during the last three months;
- (d) whether his Ministry gives compensation to the victims of train dacoities; and
- (e) if not, the reasons therefor?

Answer

MINISTER OF STATE IN THE MINISTRY OF RAILWAYS AND MINISTRY OF PARLIAMENTARY AFFAIRS(SHRI O. RAJAGOPAL)

- (a): Maintenance of law and order on the Railways including running trains is the constitutional responsibility of the State Government and, therefore, the information regarding dacoity etc. are available with the State Government. However, based on the information available with this Ministry it is informed that 10 cases of dacoity were reported in Bihar and 21 in other states during the last 3 months.
- (b): The Government have already issued tips to the passengers through Posters and other Visual Media advising them to be cautious and careful while dealing with strangers during the course of their journey.
- (c): The total amount looted during last three months i.e. Rupees 9,12,861/- over Indian Railways.
- (d) & (e): Train dacoity is treated as "Untoward Incident" for compensation under section 124-A of the Railway Act, 1989. While compensation is paid for death/injury, no compensation is admissible for loss of property.